

Status Report by the Regional Officer, HSPCB, Panipat in M.A. No.94/2025 in Original Application No.261 of 2023 titled as Sonu Kumar V/s State of Haryana.

1. **Background:**

The MA No.94 of 2025 in Original Application No.261 of 2023 was fixed before the Hon'ble Tribunal on 10.07.2025. On the perusal of the report dated 21.11.2024 which was filed by the Joint Committee in compliance of Hon'ble NGT orders dated 09.04.2024 in MA No.40 of 2024, certain anomalies were noted which are as under-

1. No CTO has been placed on record to ascertain conditions specified with the compliance.
2. There is no mention of quantity of scrubbed liquid which is to be treated in ETP and its recirculation or for its proper management.
3. Authorization granted doesn't specify proper manifest for authorized facility for disposal of residue emerging out of ETP.
4. There is no disclosure about performance of scrubbers, exhaust emissions if any and specific mention on operation of unit in question on ZLD mode.
5. The requirement of on-site crisis management plan as per necessity under MSIHC rules needs to be ascertained.

Copy of order dated 10.07.2025 is attached as **Annexure-R-1**.

2. **Inspection of unit M/s Nexa Chemicals:**

The unit was inspected by Regional Office, Panipat on 24.09.2025 and 30.09.2025 during inspection, unit was found non-operational. Representative of unit informed that presently they are not in position to start operation due to no fresh orders and low market demands. The unit has provided Effluent Treatment Plant (ETP) for treatment of waste water generating from Wet Scrubber. The treated water is being reused by the unit in Wet Scrubber. During inspection following deficiencies were observed-

- I. Unit has not provided separate Energy meter on the ETP and Wet Scrubber.
- II. Unit has not maintained Logbook for the operations of ETP.
- III. Unit has not provided separate DG set for ETP and Wet Scrubber, to ensure regular and effective running of pollution control device
- IV. Unit has not submitted on-site crisis management plan to be prepared under MSIHC rules.
- V. Unit has not submitted any pre-Intimation letter to the HSPCB regarding non-operation of the unit.

Show Cause has been issued to the unit for the non-compliance mentioned above.

3. **Categorization of unit under Red Category:-**

As per earlier policy orders dated 04.12.2020 the process of the unit i.e 'Formulation of Pesticide' was earlier covered under the Orange Category. Now, HSPCB has issued new policy orders dated 01.08.2025, in which the process of the said unit has been covered under the Red Category and same is mentioned at Sr. No.80. The copy of Policy orders dated 01.08.2025 is attached as **Annexure-R-2**. As per fresh policy order, the unit has submitted fresh CTO application on 13.10.2025 under Red Category which is pending with HSPCB. Copy of fresh CTO application is attached as **Annexure-R-3**.

4. Compliance Status of Observations raised by Hon'ble NGT:-

The pointwise compliance of the observations raised by the Hon'ble NGT vide orders dated 10.07.2025 MA No.94 of 2025 in Original Application No.261 of 2023 in as under-

Observation	Compliance Status
No CTO has been placed on record to ascertain conditions specified with the compliance	<p>The unit has been issued CTO for the period 17.07.2017 to 31.03.2027 vide No.HSPCB/Consent/320392517PITCTO4347962 dated 16/10/2017 under Orange category as per policy order dated 01.04.2016. After Inspection of the unit by the joint committee on 02.07.2024 a specific condition '<i>That unit will not manufacture technical pesticide even as intermediate products</i>' was imposed vide letter No.HSPCB/PR/2024/920 dated 16.08.2024. During the inspection conducted by Regional Office, Panipat on 24.09.2025 and 30.09.2025 unit found non-operational and was found non-complying with following consent conditions-</p> <ol style="list-style-type: none"> 1. That the unit provide separate energy meter on their ETP/APCM and will maintain the logbook for energy consumption and chemical consumption. 2. That the unit will provide interlocking arrangement of DG set with APCM/ETP/STP and shall have separate DG set to ensure regular and effective running of pollution control devices. A Show Cause Notice dated 30.09.2025 has been issued to the unit for the non-compliances mentioned above. Copy of CTO, HWM Authorization and Copy of show cause notice dated 30.09.2025 is attached as Annexure-R-4, R-5 & R-6 respectively.
There is no mention of quantity of scrubbed liquid which is to be treated in ETP and its recirculation or for its proper management.	As per details submitted by the unit in Fresh CTO Application dated 13.10.2025, the unit has mentioned the quantity of scrubbed water as 0.5 KLD for which the unit has provided Effluent Treatment Plant (ETP) for its treatment. The treated water is reused back into the Scrubber. The amended CTO under Red Category as per latest categorization order dated 01.08.2025, will

	be granted after collection of Air Emission and Effluent samples from APCM and ETP provided by the unit.
Authorization granted doesn't specify proper manifest for authorized facility for disposal of residue emerging out of ETP	<p>The unit has been granted authorization under HoWM Rules, 2016 vide No. HWM/PIT/2024/67815656 dated 03/09/2024 for the period 22/07/2024 to 31/03/2028. In the consent certificate issued to the unit the following category has been mentioned:</p> <ol style="list-style-type: none"> 1. Handling of Hazardous chemicals and wastes, Empty barrels/containers/liners contaminated with hazardous chemicals/wastes. 2. Production, and formulation of pesticides including stock-piles, Process wastes/residues. 3. Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment. <p>The unit has been agreement with authorized service providers for disposal of Hazardous Wastes. Copy of Manifests of hazardous waste sent to authorize service provider is attached as Annexure-R-7.</p>
There is no disclosure about performance of scrubbers, exhaust emissions if any and specific mention on operation of unit in question on ZLD mode	Unit was not found operational during inspection on 24.09.2025 and 30.09.2025 due to which operational efficiencies of Wet Scrubbers and ETP could not be ascertained. Water and Air sampling of unit will be done immediately once become operational.
The requirement of on-site crisis management plan as per necessity under MSIHC rules needs to be ascertained	Unit has not submitted on-site crisis management plan required under MSIHC rules.

Submission:-

That the status report is submitted for kind consideration of this Hon'ble Tribunal and will abide by the further direction given by the Hon'ble Tribunal in the said matter.

Date: 14/10/2025

Place: Panipat


Bhupinder Singh, EE
Regional Officer, Panipat

Item No. 20

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 94/2025

In

Original Application No. 261/2023

Sonu Kumar

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 10.07.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Rahul Khurana, Adv. for HSPCB (Through VC)

ORDER

1. This MA has been registered on the basis of the action taken report dated 21.11.2024 filed by the joint Committee in compliance of the order of the Tribunal dated 09.04.2024 passed in MA No. 40/2024.
2. The OA No. 261/2023 was registered on the basis of the letter petition with the allegation by a resident of Village Sutana, Tehsil Madloda, District Panipat that 21 industrial units were operating in the district engaged in the manufacture and business of textiles, chemicals, agriculture medicines, automobiles, etc.
3. The Tribunal by order dated 20.09.2023 had disposed of the OA after taking note of the activity of M/s. Nexa Chemicals Pvt. Ltd. and observing as under:

“xxxxxxxxx
 7. On the perusal of the report, it is noticed that the unit at serial no.4 i.e. M/s Nexa Chemicals PM Ltd, VPO Sutana Tensil Madloda

Panipat is stated to be a unit engaged in manufacturing of pesticides but it has been placed under the orange category whereas as per the information disclosed, the said unit should be placed in the red category. The said issue needs consideration in the light of the fact that the unit is manufacturing pesticides, etc., and the activity of the unit is stated to be mixing of chemicals and unit has also obtained authorization under Hazardous Waste Management Rules, 2016. Similarly, the unit at serial no. 21 i.e. M/s Shree Cement Ltd. (Jay Pee Cement Grinding Unit), Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat which is a cement manufacturing unit has been categorized on the basis of reprocessing of waste cotton and which according to the activity may be placed in red category.

8. The State Pollution Control Board will re-examine compliance of above two units and submit a report before the Registrar General of the Tribunal within 08 weeks and if found necessary, the Registrar General may place the matter before the Bench for consideration.*

4. In compliance of the aforesaid direction, a report was submitted by the joint Committee before the Tribunal which was registered as MA No. 40/2024.

5. The Tribunal had considered the said report in the order 09.04.2024 and had observed/directed as under:

*xxxxxx.....xxx
 6. Learned Counsel appearing for Haryana State Pollution Control Board (HSPCB) has submitted that as per CPCB categorization (February, 2016) following units are covered under the Red Category:-

"37. Pesticides (technical) (excluding formulation) are covered under 'Red Category' and formulation is covered under the 'Orange Category'."

7. The process undertaken by the unit is disclosed in the report as under:-

"I. M/s Nexa Chemicals Pvt Ltd., VPO Sutana Tehsil Madlauda, Panipat

The unit is engaged in the process of formulation and final product is prepared by mixing of the various ingredients (which includes technical pesticides also), the process involved the Grinding, Mixing (wet and dry) and Packaging. The unit falls under the 'Orange' category. Unit is having no source of trade effluent except scrubbed water and the same is recycled. The Wet scrubber attached with 30 m high Stack meant to the suction hoods of grinding section in order to control dust emissions, if any.

The process flow chart is reproduced as under:-

For, Wettable Powder(WP) -Raw Material » Mixing with China Clay powder » Grinding in Air Classifier Mill » Emulsifier For Stabilizing » Mixing » Packing

For Granuals Formulation -Raw Material » Mixing with River Sand or Bantonate Granuals in Granual Mixer Machine or Manually » Emulsifier For Stabilizing » Mixing » Packing » Dispatch

For Emulsifiable Concentrate (EC)/Suspension Concentrate (SC)-Raw Material » Mixing with Aromex Oil or Water in Stainless Tank » Emulsifier for Stabilizing » Mixing » Packing.

The copy of certificate of registration under section 9(4) of the inspection Act/ 1968 of unit is attached as **Annexure R-1**. Copy of process flow chart is attached as **Annexure R-2** and photographs of the unit is attached as **Annexure R-3.**"

8. The above process reflects that the unit is involved in formulation and also emulsification. Hence, the process undertaken by the unit is required to be re-examined by the Joint Committee to ensure that the unit is placed in the proper category to ascertain any discharge of waste water, arising out of process and dust and gases emissions from processes. Let this exercise be completed and fresh report be submitted before the Registrar General of the Tribunal within three months and if found necessary, the matter will be listed before the Bench."

6. In compliance of the aforesaid directions, now this fresh report dated 21.11.2024 has been filed by the joint Committee. In that report also the unit in question has been treated in 'orange' category. The report states that no chemical reaction is involved in the process by observing as under:

"xxxxxxxx.....xxxx

9. There is no chemical reaction involved in the process followed by M/s Nexa Chemicals Pvt. as observed during site inspection. Process involves only mixing of concentrated technical insecticides/active ingredients with other additives to prepare an insecticide formulation with final concentration of active insecticide ingredient as specified in the permission granted by Department of Agriculture and Farmers Welfare (DAFW), Haryana (Annexure8). The list of insecticide formulations registered under Pesticides Act, 1968 is attached as Annexure-9."

7. The report recommends that the HSPCB should mention in the CTO that the CTO does not permit manufacture of technical insecticides, even as intermediate product and also seeks a direction to the unit that it will not manufacture technical pesticide even as intermediate product.

8. On the perusal of the report, certain anomalies have been noted which are as under:

- 1) No CTO has been placed on record to ascertain conditions specified with the compliance.
- 2) There is no mention of quantity of scrubbed liquid which is to be treated in ETP and its recirculation or for its proper management.
- 3) Authorisation granted doesn't specify proper manifest for authorised facility for disposal of residue emerging out of ETP.
- 4) There is no disclosure about performance of scrubbers, exhaust emissions if any and specific mention on operation of unit in question on ZLD mode.
- 5) The requirement of on-site crisis management plan as per necessity under MSIHC rules needs to be ascertained.

9. In view of the above, we deem it proper to issue notice in this MA to the following:

- (1). Haryana State Pollution Control Board, through the Member Secretary, C-11, Sector-6, Panchkula, Haryana - 134109, Haryana.
- (2). Central Pollution Control Board, through the Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- (3). M/s. Nexa Chemicals Pvt. Ltd., VPO Sutana, Tehsil Madlauda, Panipat, Haryana.

10. The Registry is directed to prepare Memo of Parties and take appropriate steps to serve the notice upon the above respondents.

11. List on 15.10.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

July 10, 2025
M.A. No.94/2025
In Original Application No. 261/2023
dv

HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
 Ph - 0172- 577870-73, Fax No. 2581201
 E-mail- hspcbho@gmail.com

Annexure-R-2

Office Order

Subject: Categorization of Industrial Sector/Projects in Red, Orange, Green, White and Blue categories for the purpose of Consent Management.

Whereas, Central Pollution Control Board vide letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 issued the directions under section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to State Pollution Control Board/PCCs, regarding the classification of industrial sectors under Red/Orange/Green/White categories and also CPCB issued subsequent directions/letters in context of categorization of industries; and

Whereas, in compliance of above directions of CPCB, the Haryana State Pollution Control Board vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and orders dated 26.02.2018 and 04.12.2020 and subsequent orders, issued the consolidated list of Red, Orange, Green and White Category of units; and

Whereas, CPCB vide letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12.02.2025 and 25.03.2025 issued the directions under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 regarding Classification of industrial sectors into Red, Orange, Green, White and Blue category and withdrawn their earlier direction dated 07.03.2016 and subsequent directions/letters in context of categorization of industries with immediate effect. CPCB directed all SPCBs and PCC to adopt the revised methodology for classification of sectors and list of Red, Orange, Green, White and Blue category attached with the directions. CPCB has also directed including other directions that (1) all pending application for consideration of CTE/CTO and future such application shall be processed as per the revised methodology of classification of industrial sectors. In case CTE granted before the revised classification, applicability of CTO will be as per new classification. (2) New classification will be applicable to existing units at the time of renewal of CTO or within one year from the date of directions issued by CPCB regarding implementation of revised classification, whichever is earlier (3) Siting of units shall be only in the conforming area (4) The classification of sectors shall not be linked to sanction of loan/finance of bank proceedings; and

Whereas CPCB has also directed that any further addition of any new or left over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB/PCC by constituting a committee and following the methodology prescribed by CPCB. A committee headed by Member Secretary of the Board was constituted vide Head Office order Endst. No. HSPCB/PLG/2023/0238520/2023 dated 14.12.2023 for categorization of the new or left over industrial sectors; and

Whereas, the committee examined classification of Red, Orange, Green, Blue and White category issued by CPCB vide letter dated 12.02.2025 and subsequent letter dated 25.03.2025 and categorization of HSPCB issued vide order endst. dated 04.12.2020 (as amended). The committee recommended to adopt classification issued by CPCB and submitted recommendations on 03.07.2025 with consolidated list consisting of classification of industrial/non-industrial sectors/projects under Red, Orange, Green, Blue and White category of CPCB and list of left over industrial/non-industrial sectors/projects; and

Whereas, MoEF&CC vide Notification G.S.R. 84(E) dated 29.01.2025 and G.S.R. 85(E) dated 30.01.2025 has issued Guidelines 'Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025' and Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025'. In these guidelines, siting criteria for establishment of a new Industrial Plant have been notified including other guidelines also, as per these guidelines, no industrial plant shall be allowed to set up in non-conforming areas or restricted or prohibited areas. The guidelines issued under Air Act, 1981 are applicable in the State and guidelines issued under Water Act, 1974 become applicable as and when State Government adopts the amendments made in Water Act in 2024.

In view of above, it is hereby ordered to adopt directions issued by CPCB vide letter dated 12.02.2025 including revised methodology for classification of industrial sectors and list of industrial/non-industrial sectors/projects sectors under Red/Orange/Green/Blue/White category and subsequent letter dated 25.03.2025. It is hereby also ordered to replace list of industrial/non-industrial sectors/projects sectors under Red/Orange/Green/White category in consent procedure issued vide order dated. Dated 04.12.2020 (as amended by subsequent orders thereof) with the consolidated list of classification of industrial/non-industrial sectors/projects under Red, Orange, Green, Blue and White category issued by CPCB and left over industrial/non-industrial sectors/projects categorized by HSPCB is at Annexure-I, and shall become applicable for the purpose of consent management.

These orders shall come into force with immediate effect.

Dated Panchkula, the
21st July, 2025

Vineet Garg, IAS
Chairman

Endst. No. HSPCB/PLG/2025/184-222

Dated: 01/08/2025

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC) Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge (IT) for uploading the orders on the website of the Board and making necessary changes in the HROCMMS and online inspection module.

Env. Engineer (PLG)
For Chairman

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/223-291

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Head of Departments, MD/Chairman/CEOs of Boards/Corporations/authorities in the State of Haryana. They are with the request to go through the consolidated list of classification of industrial/non-industrial sectors/projects of Red, Orange, Green, Blue and White category and if any of process of respective department falls under Red, Orange, Green, Blue and White category of industrial/non-industrial sectors/projects, they are required to obtain necessary consent from HSPCB under the provisions of Water Act, 1974 and Air Act, 1981.
2. All Deputy Commissioners in the State of Haryana.

Env. Engineer (PLG)
For Chairman

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/292

A copy of the above is forwarded to the Chairman, CPCB with reference to letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12.02.2025 for information and further necessary action.

Env. Engineer (PLG)
For Chairman

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/293-95

A copy of the above is forwarded to the following for information of the officers:-

1. PS to ACS, EF&W Department, Haryana.
2. PS to Chairman
3. PA to Member Secretary

Env. Engineer (PLG)
For Chairman

List of Red category of Industrial/Non industrial projects categorized by CPCB.

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Manufacturing of Automobiles (integrated facilities)	Red
2.	Asbestos and asbestos based industries	Red
3.	MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS- AAC bricks/blocks manufacturing using coal as fuel (12 TPD and above)	Red
4.	MANUFACTURING OF NON-ALCOHOLIC BEVERAGES -Waste water generation \geq 100 KLD	Red
5.	BATTERY MANUFACTURING -Lead-acid Battery manufacturing (excluding assembling and charging of Lead acid Battery in micro- scale)	Red
6.	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK -Carbon black manufacturing	Red
7.	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK -Industrial carbon including electrodes & graphite blocks and calcined pet coke	Red
8.	INORGANIC CHEMICALS- Basic inorganic chemicals and electro chemicals and its derivatives including Manufacturing of acid	Red
9.	INORGANIC CHEMICALS- Phosphorous and its compounds, including phosphorous rock processing	Red
10.	INORGANIC CHEMICALS- Chlorates, per-chlorates & peroxides	Red
11.	INORGANIC CHEMICALS- Chlorine, fluorine, bromine, iodine, and their compounds	Red
12.	Coke oven plant, coal liquefaction, coal tar distillation and fuel gas- making	Red
13.	CEMENT PLANTS- With co-processing with CPP (Captive Power Plant)	Red
14.	CEMENT PLANTS- With co-processing without CPP	Red
15.	CEMENT PLANTS- Without co-processing with CPP	Red
16.	CEMENT PLANTS- Without co-processing without CPP	Red
17.	CEMENT PLANTS- Stand-alone grinding units with CPP	Red
18.	CHLOR ALKALI- Chlor alkali	Red
19.	CHLOR ALKALI- Chlor alkali using washed salt	Red
20.	CHLOR ALKALI- Chlor alkali using cleaner/gaseous fuel	Red
21.	CERAMICS- Ceramics/ Glass /Earthen potteries and tile manufacturing using coal/oil fired kilns (fuel consumption: 12 TPD and above)	Red
22.	DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS- Dyes, Dye Intermediates and Pigments produced by chemical synthesis	Red
23.	DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS- Natural Dye and Pigments Requiring acidic/alkaline/ solvent extraction	Red
24.	SYNTHETIC DETERGENT AND SOAPS- Synthetic detergents and soaps/waste water generation \geq 100KLD)	Red
25.	DISTILLERIES AND FERMENTATION INDUSTRIES- Distillery(Molasses based)	Red
26.	DISTILLERIES AND FERMENTATION INDUSTRIES- Distillery(Grain based)	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
27.	DISTILLERIES AND FERMENTATION INDUSTRIES- Distillery(Grain based) with Distiller's Dried Grains with Soluble (DDGS) as by-product	Red
28.	DISTILLERIES AND FERMENTATION INDUSTRIES- Standalone yeast manufacturing units	Red
29.	DISTILLERIES AND FERMENTATION INDUSTRIES- Breweries and malteries industry(with fermentation)- Waste water generation ≥ 100 KLD	Red
30.	Manufacturing of Explosives, detonators, fuses, etc.	Red
31.	SYNTHETIC FIBRES MANUFACTURING- Synthetic fibres-PSF&PFY, generated from petrochemical	Red
32.	SYNTHETIC FIBRES MANUFACTURING- Synthetic fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres	Red
33.	SYNTHETIC FIBRES MANUFACTURING- Synthetic fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres using cleaner/gaseous fuel	
34.	FERTILIZERS PRODUCTION- Fertilizers(Urea)	Red
35.	FERTILIZERS PRODUCTION- Fertilizers (Calcium Ammonium Nitrate/Ammonium Nitrate)	Red
36.	FERTILIZERS PRODUCTION- Fertilizers(NPK)	Red
37.	FERTILIZERS PRODUCTION- Fertilizers (Straight Phosphatic Fertilizers)	Red
38.	MANUFACTURING OF GLUE AND GELATIN- Manufacturing of glue and gelatin using coal/liquid fuel	Red
39.	COMPRESSED BIOGAS (CBG)/BIO-CNG PLANTS- CBG plants based on industrial/ process waste	Red
40.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Integrated unit for production of Ammonia through Hydrogen generated by pyrolysis/gasification	Red
41.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Integrated unit for production of ammonia through Hydrogen generated by electrolysis using renewable energy (capacity ≥ 15 TPD)	Red
42.	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)- Hydrogen production through pyrolysis/gasification	Red
43.	Hazardous waste pre- processing/processing facility including spent acid processing, spent solvent recovery, etc.	Red
44.	MILK PROCESSES AND DAIRY PRODUCTS- Milk processes and dairy products (integrated project)	Red
45.	MILK PROCESSES AND DAIRY PRODUCTS- Dairy and dairy products (Small scale units), using coal/biomass as fuel (Waste water generation ≥ 100 KLD)	Red
46.	MINING AND ORE BENEFICIATION- Open-cast coal mining	Red
47.	MINING AND ORE BENEFICIATION- Under ground coal mining	Red
48.	MINING AND ORE BENEFICIATION- Mining of major minerals and ore beneficiation	Red
49.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Integrated iron and steel plants	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
50.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Stand-alone sintering/palletisation	Red
51.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Sponge iron with CPP (Captive Power Plant)	Red
52.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Sponge iron without CPP	Red
53.	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)- Stand-alone coke oven gas plants	Red
54.	ALUMINIUM PROCESSING- Aluminium Refinery	Red-
55.	ALUMINIUM PROCESSING- Aluminium Smelter	Red
56.	Copper Smelter	Red
57.	Zinc smelter	Red
58.	FERROUS AND NON-FERROUS METAL SECONDARY PROCESSING/ REPROCESSING UNITS INVOLVING DIFFERENT FURNACES THROUGH MELTING, REFINING, CASTING, ALLOY-MAKING- All Ferrous and Non-ferrous metal secondary processing/reprocessing units involving different furnaces through melting, refining, casting, alloy-making (using coal/liquid fuels)	Red
59.	INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT- Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/phosphating or finishing and anodizing / enamellings/galvanizing	Red
60.	ROLLING MILLS- Rolling and pickling	Red
61.	WIRE DRAWING AND WIRE NETTING- Wire drawing and wire netting(with pickling)	Red
62.	ORGANIC CHEMICALS INCLUDING HALOGENATED HYDROCARBONS- Organic chemicals including halogenated hydrocarbons (using solid/liquid fuel)	Red
63.	ORGANIC CHEMICALS INCLUDING HALOGENATED HYDROCARBONS- Organic chemicals including halogenated hydrocarbons (using cleaner fuel)	Red
64.	Oil and gas extraction (offshore & onshore extraction through drilling wells), Coal Bed Methane (CBM) drilling and shale gas, including group gathering stations (GGS), etc.	Red
65.	POWER GENERATION PLANTS- Power plants based on coal	Red
66.	POWER GENERATION PLANTS- Power plants based on liquid fuels	Red
67.	POWER GENERATION PLANTS- Biomass-based power plants	Red
68.	POWER GENERATION PLANTS- Nuclear energy-based power plants (> 220 MW)	Red
69.	PULP & PAPER (AGRO & WOOD)- Manufacturing of bleached chemical pulp, papers, and paper boards	Red
70.	PULP & PAPER (AGRO & WOOD)- Unbleached or Totally Chlorine Free (TCF) bleaching for manufacturing of chemical pulp, papers and Paper boards	Red
71.	PULP & PAPER (AGRO & WOOD)- Bleached grades of chemical pulp, paper, and paper board having Totally Chlorine Free (TCF) bleaching	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
72.	PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)-Pulp & Paper(With bleaching)	Red
73.	PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)-Pulp & Paper (Without bleaching.capacity>15 TPD)	Red
74.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)-Manufacturing of solvent-based paints/varnish	Red
75.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)-Manufacturing of water-based paints	Red
76.	MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)-Manufacturing of powder coatings	Red
77.	PESTICIDE INDUSTRIES- Pesticide technical (organic chemicals based)	Red
78.	PESTICIDE INDUSTRIES- Pesticide technical (inorganic chemicals based like Zinc Phosphide and Aluminium Phosphide)	Red
79.	PESTICIDE INDUSTRIES- Pesticide formulation industries(Liquid formulation only)having boiler/thermopack	Red
80.	PESTICIDE INDUSTRIES- Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) without having boiler /thermo pack	Red
81.	PESTICIDE INDUSTRIES- Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) having boiler/thermopack	Red
82.	Petroleum oil refineries	Red
83.	PETROCHEMICALS - Petrochemicals (Naphtha cracker.)	Red
84.	PETROCHEMICALS - Petrochemicals (Gas cracker)	Red
85.	PETROCHEMICALS - Petrochemicals (without cracker)	Red
86.	PETROCHEMICALS - Petrochemicals(without cracker and using cleaner/gaseous fuel)	Red
87.	PHARMACEUTICAL INDUSTRY-Pharmaceuticals manufacturing	Red
88.	PHARMACEUTICAL INDUSTRY- Pharmaceuticals manufacturing using cleaner/gaseous fuel	Red
89.	REFRACTORIES- Refractories based on coal/liquid fuel (fuel consumption: 12 TPD and above)	Red
90.	SYNTHETIC RESINS- Synthetic resins manufacturing	Red
91.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Hydro & pyro metallurgy	Red
92.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Hydro & pyro metallurgy (using	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	cleaner/gaseous fuels & without crushing of materials)	
93.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW (M&TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Pyro metallurgy (using coal/liquid fuels)	Red
94.	E-WASTE DISMANTLING/RECYCLING- Industry engaged in recycling of e-waste generated from the electrical and electronic Equipment (EEE) listed in the E-Waste (Management) Rules 2022 using pyro/ hydro/ electro- metallurgical processing and Recycling of plastic separated from Waste EEE	Red
95.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016)- Lead Recycling (Lead Acid Batteries with Acids; Lead Scrap Recycling) Rotary Furnace/ Pit Furnace (Mandir/Canopy Bhatti)	Red
96.	INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&OW (M&TBM) Rules, 2016.) Lead Recycling (Drained Lead Acid Batteries; Lead Scrap Recycling) Rotary Furnace/Mandir Bhatti on Cleaner Fuel	Red
97.	Sugar (excluding khandasari/jaggery)	Red
98.	Slaughterhouse / Slaughterhouse (with rendering plant)/integrated slaughtering unit, meat processing units, bone mill, Processing of animal horns, hoofs and other body parts	Red
99.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES-Semi conductor fabs manufacturing	Red
100.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES- Display fabs manufacturing	Red
101.	SEMI CONDUCTOR MANUFACTURING INDUSTRIES- Sensor fabs manufacturing/ Compound semi conductors/ silicon photonics	Red
102.	TANNERIES- Tanneries (Raw to finish)	Red
103.	TANNERIES- Tanneries (Raw to wetblue)	Red
104.	TANNERIES- Tanneries (Wet blue to finish)	Red
105.	TEXTILE INDUSTRY- Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing, and colouring, including the garment and apparel Manufacturing industry	Red
106.	REPROCESSING OF WASTE TEXTILE FABRIC- Integrated facility for reprocessing of waste textile fabric (including washing, bleaching, dyeing etc.)	Red

LIST OF ESSENTIAL ENVIRONMENTAL SERVICES

1. Essential Environmental Services for Industrial Waste Management

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	COMMON EFFLUENT TREATMENT PLANT (CETP)	
107.	CETP having MEE/spray drier	Red
108.	CETP (without having MEE/spray drier), Common MEE/common spray driers	Red
109.	Common Sewage-Effluent Treatment Plant (CSETP)	Red
110.	Effluent conveyance projects	Red
111.	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY- Integrated facility (Secured landfill and incinerator)	Red
112.	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY- Only secured landfill	Red
113.	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY- Only incinerator	Red
	COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)	
114.	COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)-CBWTF	Red
115.	COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)- CBWTF using cleaner/gaseous fuel	Red

SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
116.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- HCfs with captive incinerator, irrespective of number of beds	Red
117.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- More than 1000 bedded HCfs	Red
118.	HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)- 501 to 1,000 bedded HCfs	Red
119.	HOTELS/ BANQUET HALLS HAVING ROOM FACILITY- Hotels (above 3star) or having 100 & above rooms	Red
	RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS	
120.	RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS -Railway locomotive work shop/ Integrated road transport workshop/ Authorized service centers (waste water generation>10KLD)	Red
121.	PORTS AND HARBOURS- Ports and harbours, jetties and dredging operations	Red

122.	DAIRY FARM-Dairy Farm (having more than 500 animals)	Red
------	--	-----

OTHERS/SPECIAL CATEGORY SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
123.	HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS- Hydrel power plants (Capacity>50 MW)	Red
124.	SAND/RIVER BED MATERIAL MINING FROM RIVERBED AND ITS FLOODPLAINS - Mining lease area more than 5 hectares or Mining lease area upto 5 hectares which is part of cluster mining	Red

Application Form Updated on: 13-10-2025

HARYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-16PIT3360023



M/s. Nexa Chemicals Pvt Ltd
 VPO Sutana Tehsil Madlauda Panipat

To

The Member Secretary,
 Haryana State Pollution Control Board,
 Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/10/2025 to 30/09/2027 Application No. 123373734 dated 13-10-2025

- Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
- Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
- Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

- | | | |
|---|---|---|
| 1. Name | : | Anil Kumar |
| Designation | : | Partner |
| Office Address | : | |
| Telephone/Fax and | : | -- |
| Email Address of the applicant | : | nexachemicals@gmail.com |
| 2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) | : | Nexa Chemicals Pvt Ltd
VPO Sutana Tehsil Madlauda Panipat
- |
| (b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. | : | MC Panipat |
| (c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. | : | MC Panipat |

3. Name
Address
Telephone No., Fax and
E-mail address
of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
1	Anil Kumar	Managing Partner	Village Binjhol, Panipat	nexachemicals@gmail.com	9416802304	Partner

4. If registered as a small-scale industrial unit, give Number and Date of registration. : ownedan, 01/01/2016
5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (in Lakhs)). : 46.610001
6. If the site is located near river bank/other water bodies, indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
			-----NIL-----

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. : HARYANA STATE
8. If the site is situated in notified industrial estate: :
(a) Whether effluent collection, treatment and disposal system has been provided by the authority; : NO
YES
(b) will the applicant utilize the system, if provided; : Scheme attached
(c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 4046
Built-up Area : 836
10. Month and year of proposed commissioning of the unit. : 01/10/2017
11. Number of workers and office staff. : 8
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
0
(b) If yes, please state population staying
(c) indicates its location and distance with reference to plant site.
13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	Pesticides (Formulation)	Kg/Day	500	500	500	500

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	River Sand	250	Kg/Day
2	Emulsifiers	20	Kg/Day
3	Cartap Hydrochloride (Technical)	30	Kg/Day
4	China Clay	80	Kg/Day
5	Other Raw Material (as per product requirement)	120	Kg/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes, if any, forms each unit process. (to be supported by flow sheet and material balance).
- At Village Sutana Tehsil Madlauda Panipat

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	0.5
2	Others Wet Scrubber	0.5

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	Tubewell	1.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Trade Effluent	0.5	Yes	ETP
2	Domestic Effluent	0.5	No	Septic Tank

19. Waste Water Discharge/Disposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Trade Effluent	0.5	0.5	0.0	Recycling/Reuse
2	Domestic Effluent	0.5	0.0	0.5	Others

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
NA	0	Metric Tonnes/Day				

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	Stack attached to Wet Scrubber ,
Fuel type:	NA ,
Fuel Quantity:	NA ,
Material for construction of Stack:	MS ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	10 ,
Diameters/Size in meters	0.3 ,
Gas quantity Nm ³ /hr:	Standard ,
Gas Temperature °C:	Standard ,
Exit velocity of Tones/sec:	Standard ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	0	0	0	No

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
1	Stack attached to Wet Scrubber	SPM	0	mg/Nm ³

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
1	Stack attached to Wet Scrubber	Particulate Matter (PM)	0	0	mg/Nm ³

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO ₂ /NO _x /Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	Stack attached to Wet Scrubber	NA	[Water Scrubber]	10	4	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : NO
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : 2000/month
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Yes
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : No
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Solid waste dumping in low lying area
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : NA
 (b) Details of isolated storage. : NA
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : NA
34. Brief details of tree plantation/ green belt development within applicant's premises. : Yes
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Latest process adopted
36. Any other additional information that the applicant desires to give. : Regular checking of process
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

Yours faithfully,

Signature _____
Name Anil Kumar
Designation Partner

DOCUMENTS ENCLOSED:

1. Manufacturing process and process Flow Chart.
2. Any other document 1
3. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

**** This is System Generated Form Signature not Required ****


HARYANA STATE POLLUTION CONTROL BOARD

 SCO-55, Sec.25, HUDA,
Panipat Ph. 0180-2672037

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 320392517PITCTO4347962

Dated:16/10/2017

To.

 M/s :Nexa Chemicals Pvt Ltd
VPO Sutana Tehsil Madlauda Panipat

Subject: Grant of consent to operate to M/s Nexa Chemicals Pvt Ltd.

Please refer to your application no. 4347962 received on dated 2017-07-17 in regional office Panipat. With reference to your above application for consent to operate, M/s Nexa Chemicals Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	17/07/2017 - 31/03/2027
Industry Type	Formulation of pesticides
Category	ORANGE
Investment(In Lakh)	46.6100006
Total Land Area(Sq. meter)	4046.86
Total Builtup Area(Sq. meter)	836.127
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	
2. Trade	-
Domestic Effluent Parameters	
1. NA	00
Trade Effluent Parameters	
1. NA	00
Number of stacks	1
Height of stack	
1. Granule Formulation	22 meter
Emission parameters	
1. SPM	150 mg/m ³
2. NOX	80 mg/m ³
3. SOX	80 mg/m ³
Product Details	

1. Pesticides Phorate, Cartrap Hydrochloride n other	0.500 Metric Tonnes/day
Capacity of boiler	
1. NA	00 Ton/hr
Type of Furnace	
1. NA	00
Type of Fuel	
1. NA	00
Raw Material Details	
cartap hydrochloride technical	10 Kg/Day
River Sand	250 Kg/Day
pouches	4 Metric Tonnes/Day
outer bags	3 Metric Tonnes/Day
emulsifiers	20 Metric Tonnes/Day
triacantanol technical	250 Metric Tonnes/Day

Regional Officer, Panipat

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will submit the analysis report on yearly basis and will keep the parameters within prescribed limit as laid down under EP Act, 1986.
2. That the unit provide separate energy meter on their ETP/APCM and will maintain the logbook for energy consumption and chemical consumption.
3. That the unit will provide interlocking arrangement of DG set with APCM/ETP/STP and shall have separate DG set to ensure regular and effective running of pollution control devices.
4. That the unit will adopt cleaner technology thereby reducing pollution load of the unit
5. That the unit will comply with the standard for discharge of effluents from textile industry as per notification 10.10.2016 issued by Ministry of Environment, Forest and climate change and directions issued by CPCB vide letter no. B-400/PCI-III/2016-17/28067 dated 28.11.2016 under section 18(1)(b) of Water (Prevention & Control of pollution Act, 1974).
6. That the unit will not made any expansion within existing plant without prior permission of the Board.
7. That the unit will not add any water and air polluting activity which results in increase in pollution load of the industry without prior permission of the Board.
8. That the unit will apply for renewal of Consent to operate (CTO) 90 days earlier before the expiry previous consent to operate obtained from the Board.
9. That the unit will deposit the balance consent CTO fee as per schedule.
10. That the CTO so granted shall become invalid in case of violation of any of the Environment Laws/policy of the Board/Rules/conditions.

*Regional Officer, Panipat
Haryana State Pollution Control Board.*



Annexure-5

Application no. :67815656

Industry id: 16PIT3360023

Date: 03/09/2024



Haryana State Pollution Control Board
 SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037 Email:-
 hspcbrpr@gmail.com



No. :HWM/PIT/2024/67815656

DT: 03/09/2024

To

M/s Nexa Chemicals Pvt Ltd
 VPO Sutana Tehsil Madlauda Panipat
 Panipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:67815656 dated: 03/09/2024
- Anil Kumar of Nexa Chemicals Pvt Ltd is hereby granted an authorization for generation, collection, storage, transportation, reception on the premises situated at VPO Sutana Tehsil Madlauda Panipat

HARYANA STATE
 Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Handling of Hazardous chemicals and wastes, Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	Sent to authorised Recycler	0.4 T/Annum
2	Production, and formulation of pesticides including stock-piles, Process wastes/residues	Sent to GEPIL	0.1 T/Annum
3	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	Sent to GEPIL	0.1 T/Annum

- The authorization shall be valid for a period of 22/07/2024 to 31/03/2028
- The authorization is subject to the following general and specific conditions :-

(i)

Application no. :67815656

Industry id: 16PIT3360023

Date: 03/09/2024

- (ii) 1. Unit will handover ETP Sludge only to the Authorized Vendor. 2. That the unit will comply with all the provisions of Hazardous Waste Rules. 3. That unit will submit annual return on form IV before 30th June of every year. 4. That the Authorization so granted shall become invalid in case of violation of any of the above / any law of the land. 5. Unit shall renew its agreement with Service Provider on the Expiry of same. 6. The authorization is granted without prejudice to the action taken against the unit by the board for the past violation made by the unit under HOWM Rules. 6 The unit will deposit the Environment Compensation imposed by the Board for the past violation made by the unit. 7 Unit will not manufacture pesticide even as intermediate products.

**Regional Officer Panipat
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuing 31 st March of the year.

**Regional Officer Panipat
For Haryana State Pollution Control Board**



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT
 Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2025/ 2176

Dated 30-09-2025

To

M/s Nexa Chemicals Pvt Ltd,
 VPO Sutana Tehsil Madlauda Panipat

Sub:- Show cause notice for revocation of CTO & closure under section 33-A for violation of section 25 and Prosecution under section 44 of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A for violation of section 27 and Prosecution under section 44 of Air Act, 1981 and imposition of Environmental Compensation as per Board policy dated 22/12/2021.

Whereas your unit is engaged in manufacturing of Pesticides (Formulation) and covered under Red Category at Sr. No.80 i.e. PESTICIDE INDUSTRIES- Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) without having boiler /thermo pack of Consent Management Policy of the Board.

Whereas, your unit has obtained valid CTO vide No.HSPCB/Consent/320392517P/CTO-4347962 dated 16/10/2017 and the same is valid up to 31/03/2027.

Whereas your unit was inspected by the team of Regional Office, Panipat on dated 24/09/2025 & 30/09/2025 and during the inspection unit found engaged in manufacturing of Pesticides (Formulation). During the inspection following short comings were observed:-

1. Unit has not provided separate Energy meter on the ETP and Wet Scrubber.
2. Unit has not maintained Logbook for the operations of ETP.
3. Unit has not provided separate DG set for ETP and Wet Scrubber, to ensure regular and effective running of pollution control device.
4. Unit has not submitted on-site crisis management plan to be prepared under MSIHRC rules.
5. Unit has not submitted any pre-Intimation letter to the HSPCB regarding non-operation of the unit as per CTO conditions.
6. Unit has not provided flow meter on the borewell.

In view of the above, you are hereby directed to show cause within 15 days as to why closure and legal action against your unit may not be taken along with the imposition of the Environmental compensation for the damage caused to the environment under section 33-A for violation of section 25 and Prosecution under section 44 of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A for violation of section 27 and Prosecution under section 44 of Air Act, 1981 for above mentioned non-compliance.

In case you fail to comply with the non-compliances mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section 33-A for violation of section 25 and Prosecution under section 44 of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A for violation of section 27 and Prosecution under section 44 of Air Act, 1981.

The reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board the same is not liable for consideration on any legal forum.

Further representative of the units may also come in person at the concerned regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.


 Regional Officer
 Panipat Region

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE 470

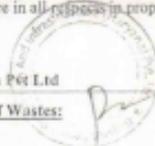
1.	Sender's name and mailing address (including Phone No. and e-mail)	Nexa chemicals prt. Ltd. Vpo. sutana, Madhuda, PNP
2.	Sender's authorisation No.	HWM/PJT/2024/67815656
3.	Manifest Document No.	470
4.	Transporter's name and address: (including Phone No. and e-mail)	S.S.R. processor
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	HR-67D-1593
8.	Receiver's name and mailing address (including Phone No. and e-mail)	S.S.R. processor plot no - 370, sec-29-II, PNP
9.	Receiver's authorisation No.	HWM/PJT/2024/76694177
10.	Waste description	
11.	Total quantity No. of Containersm ³ or MT 29.....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	PPE'S
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp:	Signature: Month Day Year
		09 17 2025
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp:	Signature: Month Day Year
		09 17 2025
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Month Day Year
		09 17 2025

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

478

1.	Sender's name and mailing address (including Phone No. and e-mail)	Nexa chemicals Pvt. Ltd VPO. Subna, Badliya, Rajpoot HWM/PJT/2024/67815656		
2.	Sender's authorisation No.	478		
3.	Manifest Document No.			
4.	Transporter's name and address: (including Phone No. and e-mail)	S.S.R. PROCESSORY		
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)		
6.	Transporter's registration No.	HR-67D-1529		
7.	Vehicle registration No.			
8.	Receiver's name and mailing address (including Phone No. and e-mail)	S.S.R. PROCESSORY Plot No. 370, Sec-29-II, PNP		
9.	Receiver's authorisation No.	HWM/PJT/2024/7669477		
10.	Waste description	used plastic Empty can.		
11.	Total quantity No. of Containers 40 m ³ or MT Nos.		
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13.	Special handling instructions and additional information	PPE'S		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
	FOR NEXA CHEMICALS PVT. LTD: Rishi Anil Kumar DIRECTOR	Name and stamp:	Signature:	Month Day Year 10 01 2025
15.	Transporter acknowledgement of receipt of Wastes	Name and stamp:	Signature:	Month Day Year 10 01 2025
16.	Receiver's certification for receipt of hazardous and other waste	Name and stamp:	Signature:	Month Day Year 10 01 2025

 HARYANA STATE POLLUTION CONTROL BOARD SCO-55, Sec.25, HUDA, Panipat Ph. 0182-2672037 Email- hspcbnspr@gmail.com (Hazardous Waste Manifest) Form 10 [See rule 19(1)]		Manifest No: 123284795 WHITE	Copy 1
HQ: Haryana State Pollution Control Board, C-11, Sector-6, Panchkula 134109, Ph-0172-2577870-73, Email: Hspcbnspr@hspcb.org.in			
1	Sender's Name, Mailing Address, Phone no & Email Address:	Nexa Chemicals Pvt Ltd VPO Sutana Tehsil Madhwauda Panipat 9416802304 nexachemicals@gmail.com	
2	Authorization Application No.:	67815656	
3	Authorization Letter No and Date:	HWM/PT/2024/67815656, 2024-09-03	
4	Authorization validity:	From: 2024-07-22 To: 2028-03-31	
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Village Pali near Pali Mohabatbad Stone Crusher Zone, Faridabad +916397415177	
6	Transport's Registration No:	HR-55-AV-3730	
7	Vehicle No. & Type:	3730 Pick-Up	
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatbad Stone crusher Zone, Faridabad, Haryana 7290099681 haryana@athraindia.com	
9	Receiver's Authorization No. with PCB:	HWM/FDDB/2021/13751961, 07-08-2021	
10	Total Quantity:	0.100 MT	
11	Physical Form:	Solid, Sludge,	
12	Number of Containers:	1 Container 1 0.100 MT	
13	Name of Schedule:	Schedule 1	
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)	
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment	
	Detail/Reason of Subclass/Basel no:		
	Quantity:	0.100 MT	
	Waste Type:	Incinerable	
	Waste Storage:	MS Tanks	
	Waste Description:	Em sludge	
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
	Name & Stamp of Industry : Nexa Chemicals Pvt Ltd	Date :09-Oct-25	Signature <i>Anil Kumar</i> DIRECTOR
15	Transporter Acknowledgement of Receipts of Wastes:		
	Stamp of: Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd.	Date :09-Oct-25	Signature
16	Special handling instructions and additional information	Use ppe 	
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatbad Stone crusher Zone, Faridabad	